

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:764
ANSWERED ON:27.11.2006
WORKERS OF CLOSED INDUSTRIAL UNITS
Athawale Shri Ramdas

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of facilities provided to the jobless labourers of industries sealed/proposed to be sealed in Delhi under the orders of the Hon`ble Supreme Court;
- (b) whether the Hon`ble Supreme Court has issued any direction to the Management of the said industries with regard to providing service benefits to labourers engaged in those industries and to those who have been rendered jobless;
- (c) if so, the details thereof;
- (d) whether the Government has received any representation from affected labourers regarding denial of service benefits by the management; and
- (e) if so, the total number of complaints received from various labour unions alongwith the details thereof and the action taken/proposed to be taken by the Government thereon?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (c): The Government of National Capital Territory of Delhi is the appropriate Government in the matter. As per the information provided by the Government of National Capital Territory of Delhi, the workers would be entitled to benefits provided under the various labour legislations like retrenchment compensation and other statutory benefits.

(d) & (e): As per the information furnished by the Government of National Capital Territory of Delhi, a representation has been received from All India General Mazdoor Trade Union alleging that the management of M/s General Overseas Corporation, 191, Nangli, Sakrawati, Najafgarh, New Delhi have not made payment for the month of August, 2006 to 306 workmen and the management has retrenched them in the garb of the sealing of the establishment by the Sub Divisional Magistrate. Cognizance was taken of this complaint and after persuasion, the management has reported that payment of wages to the workman concerned has been made.